balance between the small rollers and the big rollers. While the big rollers have got more capacity, the small rollers are more economical, since the efficiency of juice extraction in the case of the big rollers is lower than in the case of the small rollers.

MR. DEPUTY CHAIRMAN: Questions are over.

WRITTEN ANSWERS TO **QUESTIONS**

RECOMMENDATIONS OF THE RAILWAY COLLIERIES ENOURY COMMITTEE

*133. SHRI RATANLAL KISHORILAL MALVIYA: Will the Minister for PRODUCTION be pleased to refer to the answer given to Starred Question No. 607 by him in the Rajya Sabha on the 12th April 1955 and state which recommendations of the Railway Collieries Enquiry Committee 1949, have so far not been implemented and the reasons for which they have not been implemented?

THE DEPUTY MINISTER FOR PRO-DUCTION (SHRI SATISH CHANDRA): Except seven recommendations which could not be accepted, all other recommendations of the Railway Collieries Enquiry Committee have either already been implemented or are in the stage of implementation. A statement showing the recommendations which have been dropped, postponed or not completely implemented, together with the reasons therefor is placed on the Table of the Sabha. [See Appendix XIII, Annexure No. 34.]

SURPLUS LABOUR IN STATE COLLIERIES

- 54. SHRI RATANLAL KISHORILAL MALVIYA: Will the Minister for PRODUCTION be pleased to state:
- (a) the present estimated surplus labour in each of the State collieries;
- (b) the action Government propose to take for the employment of this surplus labour?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course.

to Ouestions

ADVISORY BOARD ON THE FIRST AND 'SECOND FIVE YEAR PLANS

- 55. SHRI M. VALIULLA: Will the Minister for PLANNING be pleased to
- (a) whether the Advisory Board set up by the Planning Commission to advise on the first Five Year Plan still exists;
- (b) if the answer to part (a) above be in the affirmative, whether the board is offering advice on the second Five Year Plan also;
- (c) whether any change is likely to be made in the personnel of the said board; and
- (d) if so, what, and when it will be made?

DEPUTY MINISTER THE FOR PLANNING (SHRI S. N. MISRA): (a) No, Sir.

(b) to (d). Do not arise.

HIGH POWER BODY TO TAKE POLICY DECISIONS REGARDING THE TECHNICAL MANPOWER

- 56. Shri M. GOVINDA REDDY: Will the Minister for IRRIGATION AND Power be pleased to state:
- (a) whether Government propose to set up a high-power body for taking policy decisions relating to technical manpower; and
- (b) if so, how the proposal stands at present?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S.L. HATHI): (a) The Planning Commission appointed a committee to examine the requirements of technical personnel over the entire field of economic activities including the river valley projects. The Board of

Co-ordination of Ministers have also appointed a sub-committee to go into this question. There is no other proposal at present to appoint any other high level committee.

(b) Does not arise.

PAKISTAN BAGGAGE DECLARATION FORM CONTAINING THE TERM "PORTUGUESE PAKISTAN"

- 57. SHRI M. GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Indian High Commissioner in Karachi has sent to the Pakistan Foreign Minister a copy of Pakistan Baggage Declaration Form containing the words "Portuguese Pakistan"; and
- (b) if so, whether it has been ascertained from the Pakistan Foreign Minister whether the phrase "Portuguese Pakistan" refers to the Portuguese pockets in India?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes,

(b) No. Sir.

STATEMENT RE STARRED QUES-TION NO. 23 ANSWERED ON THE 24TH APRIL 1956

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, with your permission, I wish to correct certain replies given by me in answer to supplementary questions on the Starred Question No. 23 answered on the 24th April 1956. In reply to a supplementary question by Shri B. C. Ghose, I stated that the number of new branches of the State Bank of India already opened was 32. The correct position is that the number of new branches already opened by the State Bank is 21. The figure 32 relates to part (b) of the question which refers to the number of places

included in the first phase of the State Bank's expansion programme where offices of cooperative or joint stock banks and scheduled banks do not exist at present.

The information given by me in answer to another supplementary question of the hon. Member that the number of branches to be opened by the State Bank during the first year was IOO also requires some modification. The position is that a list of IOO centres has recently been approved by the Government of India, but there is no specific time-limit laid down for the opening of these IOO branches. Every effort, however, is being made by the State Bank to overcome certain administrative and organisational difficulties and to expedite the programme of expansion. The only timelimit which has been laid down is that in section 16(5) of the State Bank of India Act according to which 400 additional branches have to be opened within five years from the date of establishment of the State Bank of India, i.e., from 1st July 1955. I am sorry for the errors which crept in.

MESSAGE FROM THE LOK SABHA

THE PARLIAMENTARY PROCEEDINGS (PROTECTION OF PUBLICATION) BILL, 1956

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Parliamentary Proceedings (Protection of Publication) Bill, 1956, by Shri Feroze Gandhi, as passed by Lok Sabha, at its sitting held on the 4th May, 1956."

Sir, I lay the Bill on the Table.